

SECTION IVB

Listed on.22.01.2016

Court No.4

IN THE SUPREME COURT OF INDIA Item No.45  
CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL)NO. 21027 OF  
2013

WITH PRAYER FOR INTERIM RELIEF

Union of India & Ors. ...Petitioner(s)  
Versus  
Diler Singh ...Respondent(s)

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 03.07.2013, when the Court was pleased to pass the following order :-

" Delay condoned.  
Issue notice.  
In the meantime, there shall be stay of  
the operation of the impugned judgment."

It is submitted that sole respondent is represented through Advocate and counter affidavit filed on behalf of sole respondent has been included in the paper books.

It is further submitted that Mr. B.K. Prasad, Advocate for petitioner has filed charge sheet and inquiry report in view of the Hon'ble Court order dated 10.03.2014. (Copy of the same has been included in the SLP paper book).

The matter above mentioned was listed before the Hon'ble Court on 15.04.2014, when the Court was pleased to pass the following order :-

" List for final hearing at admission  
stage on a Non-Miscellaneous Day."

The matter is listed before the Hon'ble Court with this office report.

Dated this the 21st day of January, 2016.

ASSISTANT REGISTRAR

Copy to :-Mr. B.K. Prasad, Adv.  
Ms. Usha Nandini V, Adv.

ASSISTANT REGISTRAR